

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).3591/2026

[Arising out of impugned final judgment and order dated 19-09-2025 in CRA No.1897/2017 passed by the High Court of Judicature at Allahabad]

IRFAN @ GOLU

PETITIONER(S)

VERSUS

THE STATE OF U.P

RESPONDENT(S)

IA No. 43151/2026 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS

IA No. 43147/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 43149/2026 - EXEMPTION FROM FILING O.T.

Date : 23-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Mr. Abivardhan Bajpayee, Adv.
Mr. Tusharjeet Singh, Adv.
Mr. Khayrul Bashar, Adv.
M/S. S & S Legal, AOR

For Respondent(s) :

Mr. Akshay Amritanshu, AOR
Mr. Sarthak Srivastava, Adv.
Mr. Mayur Goyal, Adv.

Upon hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Hearing expedited.
3. Let Original Records of both the Trial Court and the High Court be called for. A copy thereof, in digital form, be supplied to the learned counsel appearing for the respective parties.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)